

(2025) 04 JH CK 1277
In the Jharkhand High Court
Case No : Cont. Case (Civil) No.75 Of 2024

Sagar Sahu

APPELLANT

Vs

State Of Jharkhand

RESPONDENT

Date of Decision : 04-04-2025

Acts Referred:

Citation : (2025) 04 JH CK 1277

Hon'ble Judges : Ananda Sen, J

Bench : Single Bench

Advocate : Pravin Kumar Pandey, Suresh Kumar

Final Decision : Disposed Of

Judgement

Ananda Sen, J

1. This matter was of regularization where the Court directed to pass a reasoned order. The reasoned order has been passed which is Annexure-C to the show cause affidavit.
2. Since reasoned order has been passed, even if it is incorrect order the Court cannot interfere with the same in the contempt jurisdiction.
3. I am of the opinion that the order dated 27.07.2023 passed in WP(S) No. 4824 of 2022 has been complied with. If the petitioner is aggrieved by the order passed by the respondents the petitioner is at liberty to challenge the said order by filing an appropriate petition.
4. This contempt petition is dropped.